

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.Nos.1,5 & 6 in Petition(s) for Special Leave to Appeal (Civil)
No(s).11628/2004

(From the judgement and order dated 19/11/2003 in RSA No. 1516/1982 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALWANT SINGH (D) BY LRS.

Petitioner(s)

VERSUS

JOGINDER KAUR & ORS.

Respondent(s)

I.A.No.1: (Appln. for declaration of respondent Nos.2, 3, 4, 6 & 7 as major)

I.A.No.5: (Appln. for substitution to bring on record the Lrs. of deceased
respondent No.1)

I.A.No.6: (Appln. for c/delay in filing substitution application)
(With office report)

Date: 25/03/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
(IN CHAMBERS)

For Petitioner(s) Dr. Ramesh K. Haritash, Adv.
Mr. Sanjay K. Hadala, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s) Mr. N.M. Popli, Adv.
Mrs.B.Sunita Rao, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.No.1 being not opposed is allowed.

I.A.Nos.5 & 6 are also allowed since the legal representatives
of deceased respondent No.1 are stated to be already on record as
respondent Nos. 2 to 7.

Registry to take action accordingly.

(Pooja Arora) (Phoolan Wati Arora)
Sr.P.A. Court Master